

SHRI PASUMPON THA. KIRUT-
TINAN (Tamil Nadu): We are al-
ready starving and...
...(Interruptions)...

THE DEPUTY CHAIRMAN: We
have already taken 34 minutes on it
It is over now.

SHRI CHATURANAN MISHRA
(Bihar) Is the Prime Minister going
to make a statement on it?.. (Inter-
ruptions) ..

THE DEPUTY CHAIRMAN. I will
find out and let you know.

SHRI CHATURANAN MISHRA
The Minister for Parliamentary Aff-
airs has said that the Prime Minister
will make a statement at the appro-
priate time Is it today? I just want
to seek a clarification from the Mini-
ster if "appropriate time" means to-
day.

THE DEPUTY CHAIRMAN. I will
find out and let you know Please
take your seat I think nobody can
give an assurance Please, Mishraji,
you are a senior Member.

SHRI SATYA PRAKASH MALA-
VIYA: The Prime Minister is coming
at 3 00 p m to make a statement on
SAARC I will apprise him and he
will himself apprise the Members.

THE DEPUTY CHAIRMAN. All
right. He is coming

SHRI PARVATHANENI UPEND-
RA (Andhra Pradesh). He has made
a statement in the Lok Sabha

THE DEPUTY CHAIRMAN. All
right He said, he would be coming
at the appropriate time You do not
know the meaning of appropriate
time when it is convenient for us
also. To allow the Prime Minister to
make a statement we should have
some time He cannot come immedi-
ately from the Lok Sabha Okay.

The matter is over. We have closed
the water problem in this House
at least.

Re. ENQUIRY INTO FOREIGN AC- COUNTS OF MR. AJEYA SINGH

SHRI R. K. DHAWAN (Andhra
Pradesh): Madam, I have to men-
tion an important matter.

THE DEPUTY CHAIRMAN. No
water.

SHRI R K DHAWAN No water
(Interruptions)

THE DEPUTY CHAIRMAN Yes

SHRI R K DHAWAN. That is not
available

THE DEPUTY CHAIRMAN. Let it
go down the drain Your matter
should come.

SHRI R K DHAWAN Madam, on
the 29th of May, 1990 I brought to
your notice and, through you, to the
notice of this august House the man-
ner in which the then Prime Minis-
ter's office tried to scuttle certain
enquiries that were being conducted
against the alleged foreign accounts
of the then Prime Minister's son. At
that time I mentioned that immedi-
ately after assuming . . .

SHRI S JAIPAL REDDY (Andhra
Pradesh). What is the rule?

THE DEPUTY CHAIRMAN. The
same under which Tamil Nadu water
was raised. . . (Interruptions) .

SHRI R K DHAWAN. Probably
he himself may be a party to get the
whole thing stopped. That is why he
does not want to be exposed.

THE DEPUTY CHAIRMAN You
know it is the same rule under
which the water issue was raised in
the zero hour as you call it In the
same way he is making his mention.
(Interruptions)

SHRI R. K. DHAWAN: No action
has been taken. I want to draw the
attention of the House. (Interrup-
tions)

THE DEPUTY CHAIRMAN: Please
let him say. I have identified him. I

will identify you if you want to say anything. Let him speak. Please let the business of the House go on.

SHRI R K DHAWAN. Immediately after Mr. V P Singh assumed office, his office asked the Directorate of Enforcement to give information whether such an enquiry was going on. The Director of Enforcement at that time informed the Prime Minister's office that certain enquiries were going on. He was asked to send all the files to the Prime Minister's office. You know, the enquiries were being conducted by the foreign-exchange regulation authority. That is a statutory body. Nobody, including the Prime Minister, can ask for the files. The files were asked for, and they were sent officially to the Prime Minister. The Director of Enforcement sought Government's directions. So far as my knowledge goes, this FERA Department was created under an Act of this Parliament. He has no authority to send the files and seek directions. Even then this was done. At that time, the Prime Minister's office, instead of allowing the Director of Enforcement to conduct and continue the enquiry that was going on, asked the CBI to file an FIR. I am mentioning it because my name was mentioned in that I am an affected party. Probably Mr Jaipal Reddy may be a party behind that. That is why he is so agitated. So, the Directorate of Enforcement was asked to stop all the enquiries. The FERA Department had asked Mr Ajeya Singh, son of Mr V P. Singh to furnish information.

SHRI A G KULKARNI (Maharashtra) About what?

SHRI R K DHAWAN: About alleged foreign accounts held by Mr Ajeya Singh, son of Mr V P Singh, abroad. I said this at the beginning. I need not repeat it again and again.

SHRI V GOPALSAMY (Tamil Nadu): It is a canard by the Congress (I). (Interruptions)

THE DEPUTY CHAIRMAN: Now you have had your say, Mr. Dhawan. Will you take your seat?

SHRI R. K. DHAWAN: I want to make four points now: whether the Prime Minister's office asked for the files to be sent officially or not; whether the files were sent to them or not; whether the Enforcement Directorate has asked Mr Ajeya Singh to comply with certain provisions of the FERA and to supply the information, and whether this information was supplied to the FERA authority or not. And what is the state of the case? Till today nothing has happened. Mr. Ajeya Singh has not supplied the information asked for.

At that time I had made all these points. But nothing has happened. I want to know from the Government what action is being taken on my submission of the 29th of May, 1990 (Interruptions)

SHRI S S AHLUWALIA (Bihar) Now, Mr Dhawan has told you about the facts of St. Kitts. (Interruptions) At that time he disclosed some of the facts. (Interruptions)

SHRI S JAIPAL REDDY: Madam, you promised to call me. (Interruptions) I want to be heard in the House. (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, this is a very serious matter.

THE DEPUTY CHAIRMAN: Mr. Jadhav, please take your seat.

SHRI VITHALRAO MADHAVRAO JADHAV: We also join Mr Dhawan in demanding (Interruptions) The Minister should make a statement on this matter.

SHRI S S AHLUWALIA: He should assure the House that he will come with facts. (Interruptions)

SHRI S JAIPAL REDDY: Madam, (Interruptions)

THE DEPUTY CHAIRMAN: He is asking from the Government.

SHRI S JAIPAL REDDY O K ,
Madam,

श्री सुरेन्द्रजीत सिंह अहलुवालिया
यह रोज खड़े हो जाते हैं। ऐसा लगता है
कि वह पिछली सरा के स्पीकर्स हैं।

SHRI S JAIPAL REDDY No
Raising questions means I am address-
ing questions to the Government.
Therefore, let me be permitted to
formulate and address my questions
to the Government on the same iss-
ue (Interruptions)

THE DEPUTY CHAIRMAN Mr
Jadhav, please take your seat. Don't
get up on every issue You got up on
a farmers' issue Now, this is a diffe-
rent issue and another Member is
raising it. Will you take your seat?
I think Mr. Dhawan was very arti-
culate to express He does not need
your support Please sit down (Inter-
ruptions) If there is a rule, it is
for the Chair to identify
Don't argue on these issues I allowed
you to speak He made his point very
clearly and in an articulated manner.
Let the Government answer (Inter-
ruptions)

SHRI R K DHAWAN. Madam, I
want to know from you (Interrup-
tions)

SHRI S. JAIPAL REDDY. I want
to raise my question Mr. Dhawan
had his say.

SHRI R. K. DHAWAN Madam, I
raise an issue with your permission
When there is no response from the
Government, what is the remedy?
Why is the Government not replying
to it? I raised the issue on 29th
Government not replying to it? I
raised the issue on 29th..

THE DEPUTY CHAIRMAN: You
write to the Chairman I am sure the
Minister is here and he will have
taken note of it.

SHRI S JAIPAL REDDY: Madam,
I am grateful to Mr. Dhawan, because
he has raised a very relevant ques-
tion. I learn that the CBI looked into
the so-called St. Kitts accounts.

SHRI R K DHAWAN. CBI can't
enter into it .. (Interruptions)

SHRI V NARAYANASAMY (Pondi-
cherry). Madam, when did Mr Jaipal
Reddy become a Minister of Law
or even the Home Affairs? I would
like to know whether Mr Jaipal Red-
dy is answering on behalf of the Gov-
ernment Has he become a Minister?

SHRI S JAIPAL REDDY I am ad-
dressing my questions to the Gov-
ernment I learn the CBI and other
Government agencies found out that
the so-called St Kitts account was a
forgery (Interruptions) It also found
out (Interruptions)

SHRI V NARAYANASAMY I
would like to know whether Mr V P.
Singh has hushed up to St Kitts case
Did they close the file? (Interrup-
tions)

SHRI S JAIPAL REDDY. Madam,
I have heard them. Let me be heard
(Interruptions)

THE DEPUTY CHAIRMAN. Please
hear him Let him have his say

SHRI S JAIPAL REDDY: I didn't
interrupt anybody I only plead and
beg that I be heard (Interruptions)
I am addressing a question to a
captive Government of Mr R. K
Dhawan

SHRI R. K. DHAWAN. Mr Jaipal
Reddy is captive of Mr. V P Singh.
(Interruptions)

MISS SAROJ KHAPARDE (Maha-
rashtra). I would like to know one
thing from Mr Jaipal Reddy. Is he. .
(Interruptions)

SHRI M S GURUPADASWAMY
(Uttar Pradesh): When we heard
them, let them show patience to him
also. (Interruptions).

THE DEPUTY CHAIRMAN: I say,
please sit down. Allow him to be
heard.

SHRI PARVATHANENI UPENDRA
(Andhra Pradesh): Please allow him
to be heard.

THE DEPUTY CHAIRMAN: Allow
him to be heard.

SHRI S JAIPAL REDDY I learnt that people who were involved in this forgery were found out. The CBI investigation was at an advanced stage and I would like to know as to what the present Government is doing I would like to know at what stage the investigation is into the forgery of St Kitts account?

SHRI V. NARAYANASAMY. What Mr V.P Singh was doing when he was in power?

THE DEPUTY CHAIRMAN. He is asking the Government, (*Interruptions*) Mr Narayanasamy, you are not the Government Mr Dhawan has asked the Government He has also asked the Government Let the Government respond to it Why do you respond?

SHRI S JAIPAL REDDY. Mr. Dhawan (*Interruptions*)

THE DEPUTY CHAIRMAN He is asking the Government, please sit down Let the Government respond to it (*Interruptions*) Now that matter is closed

SHRI V NARAYANASAMY: When it was a forged case, what Mr V. P. Singh's was doing?

SHRI S JAIPAL REDDY. No. Madam, I must be heard I must be allowed to complete

SHRI S S AHLUWALIA. We want a statement on this issue from the Government (*Interruptions*)

SHRI S JAIPAL REDDY: He was a party to St. Kitt's account forgery. He was a party to the Thakkar Commission's report There is no scandal to which (*Interruptions*) . R. K. Dhawan (*Interruptions*) .

SHRI R K DHAWAN. All these talks of Mr. Jaipal Reddy will not be able to .. (*Interruptions*) . What I said about him day before yesterday . (*Interruptions*) ...

THE DEPUTY CHAIRMAN: Now that is over Special Mentions .(*Interruptions*) Now that matter is over We have already wasted 47 minutes We cannot go on like this.

SHRI M S GURUPADASWAMY: Madam, .

THE DEPUTY CHAIRMAN. Are you going to say something else?

SHRI M. S GURUPADASWAMY: Not on this

May I draw the attention of the House and also the Government that Thomson Press in Faridabad had to be closed because of the electricity cut?

THE DEPUTY CHAIRMAN. There is a special mention on this.

SHRI M. S GURUPADASWAMY: No, no

THE DEPUTY CHAIRMAN: No, please Not on this. I will not hear you, there is a special mention permitted by the Chairman.

SHRI M S GURUPADASWAMY: *India Today* publications cannot be brought out now

THE DEPUTY CHAIRMAN: If there is a special mention in the name of a particular Member which has been permitted by the Chairman I will allow only that and I will not permit any other Member.

SHRI M. S. GURUPADASWAMY: *India Today* has stopped publications because there is no power at all available to the press. I would like the Government to look into this matter and restore electricity power...(*Interruptions*) I would like them to make an enquiry into this matter. *India Today* is not being published by the Thomson Press because there is no power available.

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI-SATYA PRAKASH MALAVIYA): A special

[Shri Satya Prakash Malaviya]

mention on this subject has been permitted by the Chairman.
.. (Interruptions) ...

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
महोदया कल रात को एक ट्रेन दुर्घटना
हुई है । . . (व्यवधान) कल रात को
साढ़े दस बजे बालीगंज स्टेशन पर एक
ट्रेन दुर्घटना हुई है जिसमें सैकड़ों लोग
मारे गये हैं ।

उपसभापति : अभी आप बैठिये ।

श्री सुरेन्द्रजीत सिंह अहलुवालिया :
महोदया, ट्रेन दुर्घटना हुई है । रेल मंत्री
का बयान आना चाहिये । (व्यवधान)
ट्रेन दुर्घटना में सैकड़ों लोग मारे गये
हैं, उसके बारे में मंत्री जी का बयान
आना चाहिये . . . (व्यवधान) हम गवर्नमेंट
की तरफ से इस पर एक स्टेटमेंट चाहते
हैं ।

THE DEPUTY CHAIRMAN: Mr
Subramanian Swamy has to go, first
let him finish. Then, I will allow you.

SHRI S. S. AHLUWALIA: We want
a statement from the Government
about the train accident in Ballyganj.

उपसभापति : अभी आप बैठिये ।
... (व्यवधान) देखिये, अभी वह बोल
रहे हैं ।

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL 1990.

THE MINISTER OF COMMERCE
WITH ADDITIONAL CHARGE OF
THE MINISTRY OF LAW AND JUSTICE
(SHRI SUBRAMANIAN
SWAMY): Madam Deputy Chairman,
I move:

"That the Bill further to amend
the Representation of the People
Act 1950 and the Representation
of the People Act, 1951, be referred
to a Joint Committee of the Houses
consisting of 45 Members; 15 Mem-

bers from this House, namely:—

1. Shri Hansraj Bhardwaj
2. Shri Madhavsingh Solanki
3. Shri Ghulam Nabi Azad
4. Shri Madan Bhatia
5. Shri Bal Ram Singh Yadava
6. Shri H. Hanumanthappa
7. Shri Anant Ram Jaiswal
8. Shri Moturu Hanumantha Rao
9. Shri Ashwani Kumar
10. Shri Shabbir Ahmad Salaria
11. Shri Ram Jethmalani
12. Shri V. Gopalsamy
13. Shri Parvathaneni Upendra
14. Shri Dinesh Goswami
15. Shri Subramanian Swamy

and 30 Members from the Lok
Sabha,

that in order to constitute a meeting
of the Joint Committee the quorum
shall be one-third of the total num-
ber of members of the Joint Com-
mittee,

that in other respects, the Rules of
Procedure of this House relating to
Select Committees shall apply with
such variations and modifications as
the Chairman may make;

that the Committee shall make a
report to this House by the last day
of the first week of the 160th Session;
that this House recommends to the
Lok Sabha that the Lok Sabha do
join in the said Committee and
communicate to this House the
names of members to be appointed
by the Lok Sabha to the Joint Com-
mittee."

The question was proposed.

SHRI DIPEN GHOSH (West Ben-
gal): Madam Deputy Chairman, I
have no objection to this motion. But
the question is, the issue which has